

(c) what action Government have taken to check this disparity?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The price of cane inclusive of bonus in Bombay was Rs. 46 per ton in 1957-58 and Rs. 47 per ton in 1958-59.

In Mysore all sugar factories paid during 1957-58 and 1958-59 seasons the minimum sugarcane price of Rs. 1.44 per maund (Rs. 39.2 per ton). The extra price paid in 1957-58 on a voluntary basis is:—

1. Mandya	Rs. 4.19 per ton.
2. Ugar Khurd	Rs. 2.53 per ton.

The Price Linking Formula has been applied on a compulsory basis with effect from 1958-59 season. The season has just closed and the position regarding payment of extra price would be known after finalisation of accounts by factories.

(c) The quantum of bonus (extra price) will always vary from State to State and factory to factory depending upon recovery, duration of season, sugar price and other local factors.

Co-operatives in Kerala

1100. **Dr. Ram Subhag Singh:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether any enquiry has been made into the working of the co-operatives in Kerala State; and

(b) if so, what are the findings?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) An enquiry has been made into the working of the Coir Co-operative Societies alone.

(b) The recommendations relate to Thondu (Husk) Societies, Primary Societies, Marketing Societies and Unions and the administrative set up. The main recommendations are:—

(i) There should be better co-ordination between the Thondu (husk) and Primary Societies;

(ii) Systematisation of accounts and standardisation of methods must be attended to;

(iii) The number of Thondu Societies should be limited;

(iv) Primary Societies should be made Societies for the benefit of workers and small manufacturers by confining their activities only to these classes. They should arrange sale of coir produced by members through Central Marketing Societies and improve standards and quality of production to ensure a uniform price;

(v) The Central Marketing Societies should insist on improved quality of production and enforce better standards. Their internal and external selling departments should be strengthened. The Societies should be assisted by Government to provide godown facilities;

(vi) A systematic procedure for intensive supervision by the department should be followed. A more thorough system of audit is required. Administrative delays should be minimised.

Godown Sheds in Himachal Pradesh

1101. **Shri Daljit Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the storage godown of Himachal Pradesh at Rupar has been shifted to Kiratpur Sahib;

(b) if so, whether any godown shed has been constructed at Kiratpur Sahib; and

(c) the time by which it will be constructed to avoid loss of goods?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No intimation has so far been received from the Himachal Pradesh Govt. regarding the shifting of their storage godown from Rupar to Kiratpur Sahib.

(b) No, Sir.

(c) Does not arise.

I.A.C. Route Pattern

1102. { Shrimati Mafida Ahmed:
Shri Khimji:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that changes are proposed to be introduced in the Indian Airlines Corporation route pattern from 1st December, 1959; and

(b) if so, the details thereof?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Yes Sir. The revised schedule has been announced and brought into force.

(b) The new schedule has been given wide publicity and some of the important changes made are:

(i) Increase in frequencies on the Bombay|Delhi and Bombay|Calcutta Viscount services;

(ii) Reduction in frequencies on the Delhi|Calcutta, Calcutta|Madras, Calcutta|Rangoon, Madras|Colombo, Bombay|Karachi and Delhi|Karachi Viscount services;

(iii) Introduction of the following new services:

Delhi | Gwalior | Bhopal | Indore|
Bombay; Delhi|Panna (non-scheduled).

(iv) Recasting of some of the Dakota services on other routes.

Central Council of Local Self Government

1103. Shri Ram Krishan Gupta: Will the Minister of Health be pleased to state the details of recommendations made and decisions taken at the 5th Session of the Central Council of Local Self Government held at Hyderabad on the 24th October, 1959?

The Minister of Health (Shri Karmarkar): A copy of the Resolutions passed on non-panchayat items

in the fifth meeting of the Central Council of Local Self Government held at Hyderabad on the 22nd October, 1959 is laid on the Table. [See Appendix II, annexure No. 100]. These Resolutions have been brought to the notice of the State Governments as well as the concerned Ministries of the Union Government for necessary action.

Polo Ground, Imphal

1104. Shri L. Achaw Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the polo ground at Imphal within the Imphal Municipality is being maintained by the Manipur Administration; and

(b) if so, whether there is any proposal to allot the polo ground to any sports association or body?

The Minister of Health (Shri Karmarkar): (a) Yes.

(b) There is no such proposal. The polo ground is allotted to sports and other associations as per rules prescribed by the Administration in this behalf.

Per Capita Consumption of Fish, Meat and Poultry

1105. Shri V. P. Nayar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the per capita consumption of fish, meat and poultry products has increased in India since the commencement of the First Five Year Plan;

(b) if so, by how much; and

(c) the calories supplied by these products in the average Indian diet?

The Deputy Minister of Agriculture Shri M. V. Krishnappa: (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha, in due course.